

execution of the order of attachment issued by the Designated Court.

#### Chakma Refugees

3967. SHRI LAETA UMBREY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether People Right Forum organisation of Chakma Refugees have drawn a map of Arunachal Pradesh in which they have claimed the whole of Papumpare, Lower Subansiri, Lohit and Changlang districts of the State;

(b) if so, the details thereof;

(c) whether the Chakma Refugees sat on Dharna in Delhi in support of their demand and burnt the effigy of the Chief Minister of Arunachal Pradesh; and

(d) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) and (b) The People's Rights Organisation had published a report in 1992 with a map on the cover page which had incorrectly depicted that the Chakma/Hajong settlements in Arunachal Pradesh occupy the entire Lower Subansiri, Lohit, Tirap and Changlang districts. As a matter of fact, these settlements occupy only some areas within these districts.

(c) and (d) Some Chakma students had staged a Dharna at Jantar Mantar, New Delhi on 3 November, 1995 in support of their demands and to protest against eviction of Chakmas and burning of their huts in Arunachal Pradesh. They dispersed in the afternoon.

#### Recognition of Association Under CCS(RSA)

3968. SHRI PREM CHAND RAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Constitution and CCS(RSA) Rules, 1993 provide for formulation of Service Association;

(b) whether the Civil Employees of ITBP requested the Government for recognition of their Association under the above mentioned rules; and

(c) if so, the reaction of the Government thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) Yes, Sir.

(b) Yes, Sir.

(c) The Ministerial Staff Association formed by some civilian/personnel of the ITBP does not fulfil the conditions prescribed in the CCS(RSA) Rules, 1993.

[Translation]

#### Traffic System

3969. SHRI MAHESH KANODIA :

SHRI BRIJBHUSHAN SHARAN SINGH :

SHRI PANKAJ CHAUDHARY :

SHRI RAM PAL SINGH :

SHRI VILASRAO NAGNATHRAO GUNDEWAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have any proposal to adopt the latest signal system to streamline the traffic in the country including Delhi;

(b) if so, the salient features thereof;

(c) the time by which a final decision is likely to be taken in this regard; and

(d) the estimated cost likely to be incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) to (d) 'Police' being a State subject it is for State Governments to take action for modernising traffic signals and other systems for better handling of traffic in their respective States. In the National Capital Territory of Delhi, two such proposals under envisaged; the Vehicles Actuated Traffic Signals System costing Rs. 25 lakhs is likely to be completed in the current financial year while the Computerised Area Traffic Control System will be implemented after necessary approvals. The estimated cost of the latter project is Rs. 8.47 crores.

[English]

#### Shortage of Kerosene

3970. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the State Trading Corporation has given up its plans to diversify into parallel marketing of kerosene;

(b) if so, the reasons therefor;

(c) whether there is shortage of kerosene in the country; and

(d) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No, Sir.

(b) Does not arise.

(c) and (d) Kerosene is a deficit product. More than 40% of the country's requirement is met through imports. On account of constraints of foreign exchange, import facilities and heavy subsidy involved, it is not possible to meet full demand of the States. Under the parallel marketing scheme, private parties have been allowed to

import and market kerosene at market determined prices. This has increased the availability of kerosene in the country.

### High Grade Coal

3971. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of COAL be pleased to state :

(a) the quantity of high grade coal available in the country and the measures being taken to meet its requirement;

(b) whether the Government propose to import high grade coal;

(c) if so, the quantity of coal likely to be imported during 1995-96;

(d) whether the Government propose to hand over the coal sector to private sector; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) The grade-wise proved and indicated coal reserves in the country upto a depth of 1200 metres as assessed by the Geological Survey of India as on 1.1.1995 were as follows :-

(Figures in Million Tonnes)

(Data Provisional)

Grade A/B/C	24,143,95
Other Grades	1,05,338,60
Total Non-Coking Coal	1,29,482,55
Total Coking Coal	28,421,68
Total Reserves (proved & indicated)	1,57,904,03

Steps are being taken to augment production of coking coal as well as superior grades of coal to the extent practicable. The major steps taken to augment indigenous availability of coking coal include increasing raw coal availability by re-organising existing mine and development of new mines. Modifications of existing washeries as well as construction of new washeries to increase the existing washery capacity are also being taken up.

Normally, superior grade of coal are produced in underground mines. In order to increase production of superior grade of non-coking coal efforts are being made for increasing underground production. In addition, for effecting a general improvement in quality, steps are being taken to mechanically beneficiate non-coking coals by washing.

(b) and (c) There is no proposal under consideration of the Government to import high grade coal. Coal can

be freely imported by the consumers themselves considering the needs and exercising their own commercial judgement.

(d) and (e) Coal Mines (Nationalisation) Act, 1973 has been amended w.e.f 9.6.1993 to allow private sector participation in coal mining for captive purposes. This amendment enables companies engaged in power generation or washing of coal obtained from a mine and such other end uses as may be notified by Government from time to time to carry out coal mining. This is in addition to the existing provision enabling companies engaged in the production of iron and steel to carry out coal mining. Washing of coal obtained from a mine has also now been opened to the private sector.

### Oil Refinery Near Warangal

3972. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Hindustan Petroleum Corporation Limited has submitted a proposal for a green-field refinery near Warangal;

(b) if so, the action taken thereon;

(c) whether a feasibility report has been submitted by Hindustan Petroleum Corporation Limited for this project; and

(d) if so, the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No, Sir.

(b) to (d) Do not arise.

[Translation]

### Impact of Graphology

3973. SHRI SURENDRA PAL PATHAK : Will the Minister of COMMERCE be pleased to state :

(a) whether Union Government have formulated any scheme for the development of Graphology and its proper utilisation;

(b) if so, the details thereof;

(c) whether the impact of Graphology is increasing day by day in the international trade; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) This Ministry is not aware of any scheme for the development of graphology.

(b) Does not arise.

(c) and (d) Graphs are useful means of presenting